

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86082 of 2019
(on behalf of Appellant/Respondent)

In

Excise Appeal No. 85676 of 2018
Excise Cross Objection No. 85612 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-811 & 812-2017-18 dated 05.12.2017 passed by the Commissioner of Central Excise & Service Tax (Appeals), Pune-I)

Commissioner of CE & Service Tax, Pune-I Appellant
41-A, ICE House, Sasoon Road, Opp. Wadia College
Pune, Maharashtra - 411001

Versus

M/s Tata Toyo Radiators Ltd. Respondent
S. No. 235/245, Phase-I, Hinjewadi,
Pune, Maharashtra - 411027

Appearance:

Shri S.K. Hattangadi, AC, Authorized Representative for the Appellant

Shri Vinayak Sanga, Advocate for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87333 / 2019

Date of Hearing: 16.12.2019

Date of Decision: 16.12.2019

Per: Dr. D.M. Misra

This miscellaneous application has been filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved is less than Rs.50 lakhs and covered by the Litigation Policy Circular No. 390/MISC/116/2017-JC dated 22.08.2019.

2. Revenue's miscellaneous application is allowed and appeal is dismissed being withdrawn. Cross Objection also stands disposed off.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Sinha